

IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, AMRITSAR

PHYSICAL HEARING

BEFORE HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM
AND
SHRI UDAYAN DAS GUPTA, JM

आयकर अपील सं. / ITA No.206/ASR/2025
(निर्धारण वर्ष / Assessment Year: 2015-16)

Shri Naresh Kumar VPO Nawapind, Taprian Tehsil Balachaur, Nawanshahar-144521	बनाम/ Vs.	ITO Bhatti Colony Nawanshahar-144514
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. DSSPK-2370-A		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Withdrawal Application dated 10-01-2026
प्रत्यर्थीकीओरसे/ Respondent by	:	Sh. Charan Dass (Addl. CIT) – Ld. Sr. DR

सुनवाईकीतारीख/ Date of Hearing	:	20-01-2026
घोषणाकीतारीख / Date of Pronouncement	:	20-01-2026

आदेश / O R D E R

1. Aforesaid appeal by assessee for Assessment Year (AY) 2015-16 arises out of an order of learned Commissioner of Income Tax (Appeals), NFAC dated 09-01-2025 in the matter of an order passed by Ld. AO u/s 154 on 18-09-2023.
2. During hearing, the registry placed on record withdrawal application from assessee's counsel on the ground that the matter has already been set aside by Tribunal to Ld. CIT(A) in ITA No.59/Asr/25 vide order dated 11-08-2025 and therefore, this appeal has become

infructuous. The Ld. Sr. DR did not raise any objection against the same.

3. Accepting the prayer of Ld. AR, the appeal stand dismissed as withdrawn.

Order pronounced on 20th January, 2026.

Sd/-

(UDAYAN DAS GUPTA)
JUDICIAL MEMBER

Sd/-

(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER

Dated: 20-01-2026

आदेश की प्रतिलिपि अग्रेषित /Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF

ASSISTANT REGISTRAR

ITAT AMRITSAR